



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat,
Jammu/Srinagar.

Notification
Jammu, the 25th January, 2017

SRO 21.- In exercise of the powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri Mohammad Younis Bangroo, Tehsildar, Awantipora to be the Executive Magistrate of the first class who shall exercise all the powers of an Executive Magistrate of the first class within his territorial jurisdictions of Tehsil Awantipora, District Pulwama.

By order of the Government of Jammu and Kashmir

Sd/-
(Abdul Majid Bhat)
Secretary to Government
Department of LJ&PA.

NO: LD(P) 2008/Pulwama

Dated: 25 01 -2017

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir..
3. Registrar General, J&K High Court, Jammu
4. District Magistrate Pulwama This is with reference to his letter No. DCP/PA/16/1610, dated:-16/1/2017.
5. General Manager, Government Press, Jammu for publication in an extraordinary issue of the Government Gazette.
6. SRO Section, Department of L,J& PA (w.7.s.c).
7. Concerned File

(Manzoor Ahmad Lone)
Deputy Draftsman,
Department of Law, J&PA